

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

FIR No.: 62/2018  
PS : Rajouri Garden  
U/s : 302/120B/147/149/174A IPC  
State Vs. Kamal @ Nitin

26.05.2020  
Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the  
applicant-accused Kamal @ Nitin.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri A D Malik, Ld Counsel for applicant- accused.

Reply of the IO received but there is no mention of previous  
involvements of the accused.

Heard. Records perused.  
Let previous involvement report of the accused be  
summoned for **30.05.2020**.

Let Certificate of good conduct of accused during his  
custody period be also summoned from the concerned Jail  
Superintendent for **30.05.2020**.

✓  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

-- | --

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**FIR No.: 148/2017**  
**PS : Tilak Nagar**  
**U/s : 6 of POCSO Act**  
**& Section 67 of IT Act**  
**State Vs. Kapil Verma**

**26.05.2020**

**Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Kapil Verma.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Ms. Divya Malhotra, Ld Counsel for applicant- accused.

Heard. Records perused.

Interim bail has been sought on the ground that elder brother of the accused is suffering from depression and his 67 years old mother with old age ailments is looking after three daughters of his elder brother. It is also submitted that accused is lodged in Rohini Jail where two staff members have tested positive for Covid.

Offences U/s 6 of the POCSO Act and Section 67 of the IT Act have been alleged against the accused.

↓

Contd/-

Record shows that earlier interim bail was granted to the accused on ground of his father being cancer patient and later on account of death of his father. Order dated 08.07.2019 on a previous application shows that accused has another brother who is a Government servant.

The ground taken by the accused in the present application regarding his brother being in state of depression is not a cogent ground to admit the accused on interim bail specially in view of the seriousness of allegations against him.

**The interim bail application of the applicant-accused is, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

~  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**VACATION JUDGE**  
**WEST/THC/Delhi/**  
**26.05.2020**

**CASE INFORMATION FORMAT**

DATE	FILE NO.	CRIMINAL
DATE OF PETITIONER COMPLAINT / APPELLANT / DECREE / NO. OF		
DATE OF ALL THE RELEVANT FIELDS & (1) FIELDS ARE		
10/12/19	10/12/19	10/12/19
10/12/19	10/12/19	10/12/19
10/12/19	10/12/19	10/12/19

--1--

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 236/2016  
PS : Khyala  
U/s : 302/341/324/452/120B/34 IPC  
State Vs. Uday Kumar & Ors.  
(Applicant-accused Uday Kumar)

26.05.2020

**Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Uday Kumar.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Prasann, Ld Counsel for applicant- accused.

Heard. Records perused.

As per the report of the Jail Superintendent, the conduct of the applicant-accused Uday Kumar S/o Shri Dhaneshwar is satisfactory.

Offences U/s 302/341/324/452/120B/34 IPC have been pressed against the applicant-accused.

**Reply of the IO including the report regarding the previous or other involvements of the accused and his status therein**

Contd/-

--2--

has not been received. Let the same be called for 29.05.2020.

✓

(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

IN THE  
ASJ-01, SPECI

Uday  
FIR

--1--

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**FIR No.: 166/2017**

**PS : Crime Branch**

**U/s : 170/120B/419/468/471 IPC**

**State Vs. Sukash @ Sukesh Chandrashekhar**

**Bail Application No. 1072**

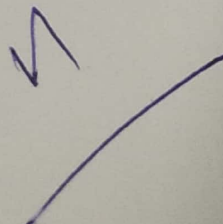
**26.05.2020**

**Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Sukash @ Sukesh Chandrashekhar for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Vishal Gosain, Ld Counsel for applicant- accused  
through Whatsapp video call (through mobile of Ahlmad)  
owing to poor video conferencing network.

Arguments heard in detail. Records perused carefully including the Trial Court Record.

Regular bail has been sought on the ground that chargesheet in the instant case has already been filed and it fails to connect the petitioner to the phone numbers. There are no grounds to allege



Contd/-

offences U/s 468/471/419/170/120B IPC. All the allegations are baseless and gravity and multiplicity of cases are no ground for refusal of bail. It is submitted that applicant-accused is more than 60 years old and is in judicial custody for past two years. He is also in severe depression. Reliance has been placed upon *Sanjay Chandra Vs. CBI (2012) 1 SCC 40*, Judgment dated 23.03.2020 in *W.P.C. 450/2020*, *Sheila Sebastian Vs. R Jawahar Raj & Anr (2018) 7 SCC 581*, *Prabhakar Tewari Vs. State of UP 2020 SCC Online SC 75*.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused.

I have considered the rival contentions.

Admittedly, there are multiple cases against the accused. It has been submitted by Ld. Counsel that even though accused is on bail in 16 cases and has been acquitted in 2 cases, another CBI case is pending against the accused in which he is in judicial custody. It has also been argued in detail how shoddy investigation and lack of evidence show that no case is made out against the accused.

The contentions of Ld. Counsel for accused are a matter of trial. Three sim cards were used to make fake calls and the caller introduced himself as PS to Hon'ble Law Minister. Investigation led to the connection between the accused and the offence. The allegations against the accused are grave in nature. Multiple cases are pending

Contd/-

against him.

In these circumstances, the Court is not inclined to enlarge applicant-accused on bail.

The bail application of the applicant-accused is, accordingly, dismissed. TCR be returned ✓

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

✓  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020



IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 683/2019  
PS : Punjabi Bagh  
U/s : 376 (2) (1)/376 (2) (n)/506 IPC  
State Vs. Pawan  
Bail Application No. 1088

26.05.2020

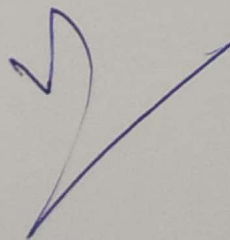
Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Pawan.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Sarvesh Kumar, Ld Counsel for applicant- accused.

Because of weak or no network connection, the video conferencing with Ld. Counsel for applicant-accused on Cisco Webex could not be connected smoothly. At request on behalf of the Ld. Counsels who attended the video conferencing, they have been contacted telephonically through the mobile phone of the Ahlmad of this Court, Shri Sawant Khatri and the call was kept on speaker phone.

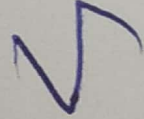
Heard. Records perused.

Contd/-



Offences U/s 376 (2) (1)/376 (2) (n)/506 IPC have  
alleged against the accused.

Issue notice of this application to the Complainant/Vic  
through the IO for **01.06.2020**.



**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**VACATION JUDGE**  
**WEST/THC/Delhi/**  
**26.05.2020**

--1--

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI  
VIDEO CONFERENCING

FIR No.: 127/2018  
PS : Moti Nagar  
U/s : 376/377/506 IPC &  
Sections 6/12 of POCSO Act  
State Vs. Kinnu


26.05.2020

Seventh Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Kinnu for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Komal Thakur, Ld Counsel for applicant- accused  
through whatsapp video call on the mobile of the Ahlmad of  
this Court as network for video conferencing is very poor.

Ld. Counsel submits that the present seventh bail application has been filed on the merits of the case and not on the basis of the guidelines or criteria fixed by the High Powered Committee of Hon'ble High Court of Delhi.

Let the case file be summoned from the concerned Court for 27.05.2020. Also issue notice to the Complainant/Victim through IO/SHO concerned for 27.05.2020.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

--1--

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 1763/2015  
PS : Rajouri Garden  
U/s : 302/201 IPC  
State Vs. Abhishek

26.05.2020

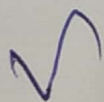
**Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Abhishek.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Ms. Archana Sharma, Ld Counsel for applicant- accused,  
through Video Conferencing.

Reply filed on behalf of the IO.

Heard. Records perused. Let previous involvement report of the accused be summoned for **28.05.2020**.

Let Certificate of good conduct of accused during his custody period be also summoned from the concerned Jail Superintendent for **28.05.2020**.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

FIR No.: 127/2019  
PS : EOW West  
U/s : 420/468/467/120B IPC  
State Vs. Vinod Kumar Prasad  
Bail Application No. 1065

26.05.2020

Second Interim Bail Application U/s 439 Cr.P.C. moved on behalf of  
the applicant-accused Vinod Kumar Prasad.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
SI Naveen Dahiya on behalf of the IO.  
Shri Anish Bholra, Ld. Counsel for HDFC Bank  
Shri P S Sharma, Ld Counsel for applicant- accused.

Reply filed on behalf of the IO.

Heard. Records perused.

Application has been moved on the ground of high BP  
condition and heart condition of the wife of the applicant-accused and of  
the applicant-accused himself.

Charge-sheet has already been filed. It is submitted that co-  
accused, namely, Tarvez Kamal has already been admitted to interim

5

Contd/-

2

bail. It is also submitted that accused is in JC for past 4 months. As per the report of the IO, the accused had undergone angioplasty with stenting in the year 2016. His last prescription is dated 03.10.2019 and he is asymptomatic after angioplasty. His wife was admitted in Emergency OPD for vomiting and giddiness on 03.05.2020. She was reported to be stable on that day but did not turn up for *fabo y*. The applicant-accused does not suffer from any such condition as mentioned in the minutes of meeting dated 18.04.2020 of the High Powered Committee of Hon'ble High Court of Delhi. The allegations against the accused are grave in nature. As has already been mentioned in Order dtd 27.04.2020 *in an earlier application,* the offence U/s 467 IPC attracts a punishment of life imprisonment.

The second interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

✓  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 123/2019  
PS : Rajouri Garden  
U/s : 498A/304B/34 IPC  
State Vs. Shakuntala Devi

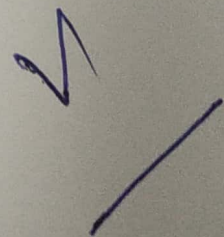
26.05.2020

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Shakuntala Devi.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Sarvesh Kumar, Ld Counsel for applicant- accused.

Because of weak or no network connection, the video conferencing with Ld. Counsel for applicant-accused on Cisco Webex could not be connected smoothly. At request on behalf of the Ld. Counsel who attended the video conferencing, they have been contacted telephonically through the mobile phone of the Ahlmad of this Court, Shri Sawant Khatri and the call was kept on speaker phone.

Heard. Records perused.



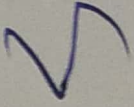
Contd/-

--2--

Interim bail has been sought on the ground that applicant-accused is a senior citizen and is suffering from old age ailments.

Let report regarding age of the applicant-accused be summoned from the concerned IO as also the previous involvement report for **01.06.2020**.

Let Certificate of good conduct of accused during his custody period be also summoned from the concerned Jail Superintendent for **01.06.2020**.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
**26.05.2020**



IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 364/2018  
PS : Tilak Nagar  
U/s : 365/302/201/120B/34 IPC  
State Vs. Jatin Soni @ Golu

26.05.2020

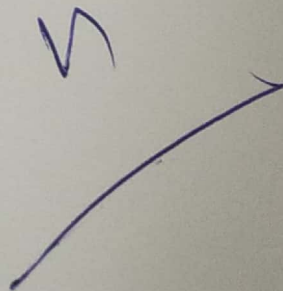
**Interim Bail Application moved on behalf of the applicant-accused  
Jatin Soni @ Golu.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri B S Chauhan, Ld Counsel for applicant- accused  
through video conferencing.

Heard. Records perused.

Ld. Counsel for applicant-accused has sought 15 days interim bail in the present case on the ground of ill health of his grand father. The offences alleged against the applicant-accused are under Section 302/365/201/120B/34 IPC. The record shows that the incident in the present case took place on 31.05.2018. As per the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi

5



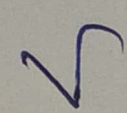
dated 18.05.2020, the accused against whom offence U/s 302 IPC has been alleged and who have been in custody for more than two years are to be considered for interim bail. The present case does not fall within the ambit of criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi.

The allegations against the applicant-accused are very grave in nature. It is alleged that in furtherance of common intention and as a part of conspiracy, victim was brutally murdered and her body was dumped by the accused persons including the applicant-accused.

In these circumstances and in view of the gravity of offence, the Court is not inclined to enlarge applicant-accused on interim bail.

**The interim bail application of the applicant-accused is, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 67/2018  
PS : Khyala  
U/s : 302/34 IPC  
State Vs. Takkar @ Imran

26.05.2020

**Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Takkar @ Imran.**

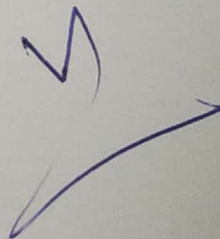
Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri B S Chauhan, Ld Counsel for applicant- accused  
through whatsapp video call due to poor video conferencing  
network.

Heard. Records perused.

Offence U/s 302/34 IPC has been alleged against the  
applicant-accused.

Medical Report from Jail Superintendent received. The  
record shows that accused was admitted to one month interim bail on  
06.04.2019 for sugrical intervention in his hiatus hernia intervention.  
Ld. Counsel submits that accused did not get the surgery conducted at

Contd/-

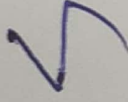


that time.

Reply filed on behalf of the IO.

Let previous involvement report of the accused be summoned for 01.06.2020.

Let Certificate of good conduct of accused during his custody period be also summoned from the concerned Jail Superintendent for 01.06.2020.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

ASJ-01, SPECIAL FAC  
IN THE

Tak

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

FIR No.: 06/2020  
PS : Tilak Nagar  
U/s : 15/25/29/61 NDPS Act  
State Vs. Hardeep Singh

26.05.2020

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Hardeep Singh.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Harish Kumar, Ld Counsel for applicant- accused.

Heard. Records perused.

Interim bail has been sought on the ground that young wife of the applicant-accused is unable to take care of his old aged grandparents. His other brother is also a co-accused in this case and is lodged in JC.

The record shows that 58.50 kg Dodaposht was recovered from the possession of both the accused persons including applicant-accused while frisking their car. Offence U/s 15/25/29/61 NDPS Act alleged against the accused is serious in nature.

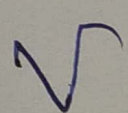
Contd/-

--2--

No medical documents regarding the illness of grandparents of the accused as required on last date of hearing have been furnished on record. In these circumstances and in view of gravity of offence, the Court is not inclined to enlarge applicant-accused on interim bail.

**The interim bail application of the applicant-accused is, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**VACATION JUDGE**  
**WEST/THC/Delhi/**  
**26.05.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**FIR No.: 18/2014**  
**PS : Special Cell (NDPS)**  
**U/s : 20 NDPS Act**  
**State Vs. Ram Avatar @ Rama**

**26.05.2020**

**Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Ram Avatar @ Rama.**

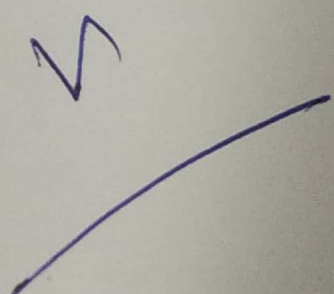
Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Yoginder Rohilla, Ld Counsel for applicant- accused  
through whatsapp video call due to poor video conferencing  
network.

Reply of the IO received.

Heard. Records perused.

Interim bail has been sought on the ground that accused is  
77 years old and his wife is suffering from bone fracture mid shaft.  
Further, accused is in JC since past seven years.

The medical condition of the wife of the accused has been  
verified by the IO.

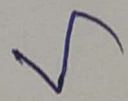


Contd/-

The record shows that one kg heroin was recovered from possession of the applicant-accused. He was found to be the main kingpin of interstate narcotic syndicate. He is reported to be previously involved in five criminal cases under NDPS Act and was convicted for ten years in case FIR No. 2/1998. In these facts and circumstances and in view of gravity of offence, the Court is not inclined to enlarge applicant-accused on bail.

**The interim bail application of the applicant-accused is, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**VACATION JUDGE**  
**WEST/THC/Delhi/**  
**26.05.2020**



IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 57/2011  
PS : Khyala  
U/s : 302/364/365/201 IPC  
State Vs. Arvind Azad

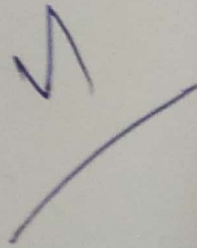
26.05.2020

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Arvind Azad for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Prasann, Ld Counsel for applicant- accused through  
Whatsapp video call because of poor video conferencing  
network.

It is submitted that an interim bail application has been moved before the designated Court of Shri Vishal Singh.

An opportunity has been sought to seek instructions from the accused and his family regarding the bail application which he wants to press.



Contd/-

--2--

In the meantime, let reply of the IO be called for  
28.05.2020.

(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

ADDL. SE. IN

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

FIR No.: 269/2017

PS : Khyala

U/s : 302/324/120B/34 IPC

State Vs. Afzal Khan @ Monu

26.05.2020

First interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Afzal Khan@ Monu.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Mohd. Anas, Ld Counsel for applicant- accused.

Report of the Inspector Arvind Kumar received in which it is mentioned that IO has been transferred and the IO/Inspector Bhupesh Kumar may be summoned.

Interim bail on the basis of guidelines of the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 has been sought.

As per the FIR, offence punishable u/s 302/324/120B/34 IPC have been alleged against the applicant-accused.

Let reply of the bail application as also previous involvement report of the applicant-accused be summoned for 29.05.2020.

Let Certificate of good conduct of accused during his custody period be also summoned from the concerned Jail Superintendent for 29.05.2020.



(Vrinda Kumari)  
ASJ- 07 (~~POCSO~~)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

FIR No.: 348/2020  
PS : Tilak Nagar  
U/s : 308 IPC  
State Vs. Anil Kumar  
Bail Application No. 1062

26.05.2020

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-  
accused Anil Kumar for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
IO/SI Tinku Shokeen.  
Shri M A Khan, Ld Counsel for applicant- accused.

Reply filed by the IO.

Heard. Records perused.

IO submits that victim has refused to accompany him to  
Court.

Regular bail has been sought on the ground that it is infact a  
husband-wife dispute. There is no other litigation pending between the  
parties. Investigation is complete. It is also submitted by Ld. Counsel  
for applicant-accused that there is no previous involvement of the

Contd/-

applicant-accused and he is a permanent employee in MCD.


The bail has been opposed on the ground that the victim suffered grievous injury. As per the report of the IO, the concerned doctor observed in the MLC of the victim that head injury caused slurring of speech, tongue deviation to side. History of seizure is also mentioned. It is submitted that accused hit the victim with helmet.

I have considered the rival contentions.

The incident in question took place on 04.05.2020. Accused is in judicial custody since 08.05.2020. The allegation U/s 308 IPC against the accused is grave in nature. The Court does not find any ground to admit the applicant-accused on regular bail.

**The bail application of the applicant-accused is, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 452/2017  
PS : Rajouri Garden  
U/s : 302/201/34 IPC &  
Section 25 Arms Act  
State Vs. Imran

26.05.2020

**Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Imran.**

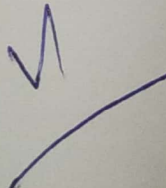
Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Iqbal Khan, Ld Counsel for applicant- accused.

Ld. Counsel for applicant-accused appeared in the Court instead of through video conferencing. At request of Ld. Counsel for applicant-accused, I have heard the detailed submissions by way of personal hearing and have perused the record carefully.

IO's reply has been received. The surgery of wife of the applicant-accused is reported to be fixed for 28.05.2020.

Offences under Section 302/201/34 IPC and Section 25 of Arms Act have been alleged against the applicant-accused.

Contd/-




--2--

It is submitted by Ld. Counsel for the applicant-accused that accused is in judicial custody for past more than two years.

Let previous involvement report of the accused be summoned for **28.05.2020**.

Let Certificate of good conduct of accused during his custody period be also summoned from the concerned Jail Superintendent for **28.05.2020**.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
**26.05.2020**

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 80/2019  
PS : Moti Nagar  
U/s : 392/397/34 IPC  
State Vs. Mustkim Khan  
Bail Application No. 1097

26.05.2020

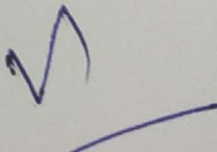
**Interim Bail Application moved on behalf of the applicant-accused Mustkim Khan.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Prashant Yadav, Ld Counsel for applicant- accused.

Ld. Counsel for applicant-accused appeared in the Court instead of through video conferencing. At request of Ld. Counsel for applicant-accused, I have heard the detailed submissions by way of personal hearing and have perused the record carefully.

Offences under Section 392/397/34 IPC have been alleged against the accused.

Interim bail has been sought on the basis of ill health of old age parents of the accused and directions/guidelines of the HPC of



Contd/-



Hon'ble High Court of Delhi. It is submitted that the accused is involved in one more case under Section 392 IPC in which he is not on bail.

In view of the other involvement of accused in a criminal case of similar nature where he continues to be in judicial custody and in view of the gravity of offence, the Court is not inclined to enlarge applicant-accused on bail.

**The interim bail application of the applicant-accused is, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.



**(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020**

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 80/2019  
PS : Moti Nagar  
U/s : 392/397/34 IPC  
State Vs. Alam Ali  
Bail Application No. 1097

26.05.2020

Interim Bail Application moved on behalf of the applicant-accused  
Alam Ali.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Prashant Yadav, Ld Counsel for applicant- accused.

Ld. Counsel for applicant-accused appeared in the Court  
instead of through video conferencing. At request of Ld. Counsel for  
applicant-accused, I have heard the detailed submissions by way of  
personal hearing and have perused the record carefully.

Offences under Section 392/397/34 IPC have been alleged  
against the accused.

Interim bail has been sought on the basis of ill health of old

Contd/-

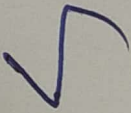
5

age parents of the accused and directions/guidelines of the HPC of Hon'ble High Court of Delhi. It is submitted that the accused is involved in one more case under Section 392 IPC in which he is not on bail.

In view of the other involvement of accused in a criminal case of similar nature where he continues to be in judicial custody and in view of the gravity of offence, the Court is not inclined to enlarge applicant-accused on bail.

**The interim bail application of the applicant-accused is, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**VACATION JUDGE**  
**WEST/THC/Delhi/**  
**26.05.2020**

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 9/2020  
PS : Tilak Nagar  
U/s : 392/397/34 IPC &  
Section 25/27 Arms Act  
State Vs. Arvind @ Keshav  
Bail Application No. 1114

26.05.2020

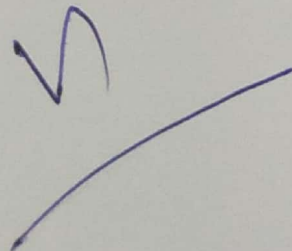
Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Arvind @ Keshav.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Manoj Singh, Ld Counsel for applicant- accused on  
Whatsapp video call because of poor video conferencing  
network.

Heard. Records perused.

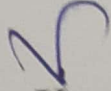
Offences under Section 392/397/34 IPC and Section 25/27  
Arms Act have been alleged against the applicant-accused.

Contd/-



--2--

Reply of the IO including the previous involvement report  
be called for **28.05.2020**.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

In the court of District & se  
Interim  
In re:  
Arvind @ keshav vs. state

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

FIR No.: 121/2020  
PS : Paschim Vihar East  
U/s : 354/323/509/506/34 IPC  
State Vs. Kunal Juneja  
Bail Application No. 1111

26.05.2020

Second Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Kunal Juneja.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Akash Saini, Ld. Counsel for Complainant.  
Shri H S Soni, Ld Counsel for applicant- accused.

Heard. Records perused.

The first anticipatory bail application was moved in March 2020. On 20.03.2020, interim protection was granted to the applicant-accused subject to the condition that he shall not attempt to contact or intimidate the complainant. It was also directed that applicant-accused shall appear before the Court on next date of hearing dated 23.03.2020.

The case was listed for 23.03.2020. Eve though, Ld. Counsel for Complainant appeared, Ld. Counsel for accused did not

Contd/-

appear. It is submitted that because of problem, the accused did not appear before the concerned Court. The case was thereafter again listed for 03.04.2020. Accused did not appear on that day also.

Ld. Counsel for applicant-accused submits that as per the Order dated 25.03.2020 of Hon'ble High Court of Delhi in Court on its own motion (WP Urgent 2/2020), all the interim Orders on or before 16.03.2020 or which expired after 16.03.2020 were automatically extended and, therefore, the accused or his Counsel did not appear before the Court/Vacation Judge. The first application for anticipatory bail was dismissed on 18.05.2020. It is also submitted that the allegations against the applicant-accused are bailable in nature but for Section 354/34 IPC.

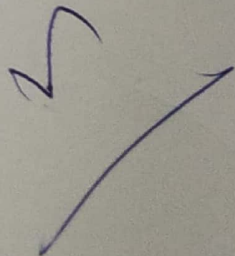
The bail application has been opposed by Ld. Counsel for Complainant on the ground that the accused had threatened the victim/complainant in the meantime.

The bail application has been opposed by Ld. Addl. P P for the State on the ground that anticipatory bail applications can not be successively moved and there are serious allegations against the applicant-accused.

I have considered the rival contentions.

The Order dated 25.03.2020 of Hon'ble High Court of Delhi categorically states that such Orders which were subsisting as on

Contd/-

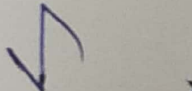


16.03.2020 and expired thereafter shall automatically stand extended till 15.05.2020. Thereafter in W.P. (C) 3037/2020 Court on its own motion Vs State & Ors. dated 15.05.2020, Hon'ble High Court of Delhi ordered that the interim Orders subsisting as on 15.05.2020 and which expired or will expire thereafter shall stand automatically extended till 15.06.2020.

At this stage, it has come up that the Order dated 03.04.2020 is not on record. Let the same be placed on record. It is vital to determine whether the interim protection that was available till 03.04.2020 was extended further or not.

A detailed report be also called from the IO alongwith relevant annexures who shall report whether or not there was any misuse of earlier anticipatory bail by the accused and whether or not any complaint in this regard was received.

Put up for same on 27.05.2020.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020



IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

FIR No.: 283/2019

PS : Patel Nagar

U/s : 307/323/324/341/201/34 IPC &

25 Arms Act

State Vs. Vinod @ Sonu @ Ganja

26.05.2020

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Vinod @ Sonu @ Ganja for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Vineet Jain, Ld Counsel for applicant- accused.

Heard. Records perused.

Ld. Counsel for applicant-accused submits that the present application is the **third bail application.**

Report of the Jail Superintendent regarding satisfactory conduct of accused received.

The previous involvement report has not been received.

Let reply of the IO alongwith previous involvement report of the accused be summoned for **30.05.2020.**

(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 486/2013  
PS : Tilak Nagar  
U/s : 302/201/120B/34 IPC &  
Section 25/27/54/59 Arms Act  
State Vs. Mukesh Soni & Ors.  
(Applicant-accused Rajesh Singh Lamba)  
Bail Application No.

26.05.2020

**Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Rajesh Singh Lamba.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Vikas Padora, Ld Counsel for applicant- accused  
through Video Conferencing.

Heard. Records perused.

Interim bail for a period of 3 months has been sought on personal bond in view of minutes of meeting dated 18.05.2020 of the High Powered Committee of Hon'ble High Court of Delhi.


Let previous involvement report of the accused be

5

--2--

summoned for **28.05.2020**.

Let Certificate of good conduct of accused during his custody period be also summoned from the concerned Jail Superintendent for **28.05.2020**.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
**26.05.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**FIR No.: 348/2019**  
**PS : Patel Nagar**  
**U/s : 302/201/120B IPC**  
**State Vs. Arjun Mandal**

**26.05.2020**

**Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Arjun Mandal.**

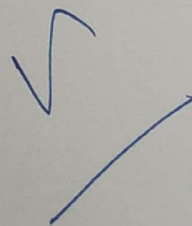
Present: Ms. Promila Singh, Ld. Addl. PP for the State  
Shri Sanjeev Kumar, Ld Counsel for applicant-accused Arjun Mandal.

Ld. Counsel for applicant-accused submits that he wants to withdraw the instant bail application with liberty to file afresh.

Statement of Ld. Counsel for applicant-accused has been recorded separately to this effect.

In view of the statement of Ld. Counsel for the applicant-accused Arjun Mandal, the bail application filed

Contd/-



on behalf of the applicant-accused Arjun Mandal is dismissed as not pressed with liberty to file fresh application.

*Dasti order.*

(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
26.05.2020

*Shikam*  
*Dasti order received*  
*D/878/2018*

*Shikam*  
*26/05/2020*

IN THE COURT OF M  
ADDITIONAL SESSIONS JU  
TIS HAZARI CO

o.: 348/2019  
Patel Nagar  
: 302/201/120B  
ate Vs. Ar:

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

**FIR No.:** 348/2019  
**PS :** Patel Nagar  
**U/s :** 302/201/120B IPC  
**State Vs.** Arjun Mandal

**26.05.2020**

**Statement of Shri Sanjeev Kumar, Advocate, Enrolment No. D-2988/99,  
Chamber No. K-126, Tis Hazari, Ld. Counsel for the Applicant-accused.**

**AT BAR**

I have the instructions of the applicant-accused Arjun Mandal to make the following statement. The present bail application may be disposed of as not pressed with liberty to file afresh application.

**RO&AC**

↓  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**WEST/THC/Delhi/**

**26.05.2020**

*Handwritten signature and notes:*  
D/29 88/99

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

FIR No.: 541/2018  
PS : Tilak Nagar  
U/s : 377/363/506/34 IPC &  
Section 6 of POCSO Act  
State Vs. Abhishek Saxena @ Anshul

26.05.2020

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Abhishek Saxena @ Anshul for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
IO/SI Rawat Singh in person.  
Shri Anil Kumar, Ld Counsel for applicant- accused.

The IO submits that Complainant had shifted his address after lodging of FIR and had shifted to Himachal Pradesh. He further submits that Complainant has now again shifted his address and his current address is not known. He also submits that Complainant is not accessible by phone call.

and then back to Delhi

An opportunity has been sought by the IO to make all the efforts to trace out the Complainant. The IO has sought one week's time for this purpose.

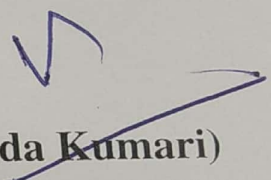
At request of IO as well as Ld. Counsel for applicant-accused, let the matter be taken up for consideration on 03.06.2020. IO

Contd/-

✓

be summoned with detailed report regarding steps taken by him for service of the Complainant in the instant case.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

Received dasti order  
dasti  
26/5/20



**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**FIR No.: 393/2019**  
**PS : Khyala**  
**U/s : 367/377 IPC &**  
**Section 4 of POCSO Act**  
**State Vs. Surjit Singh**

**26.05.2020**

**Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Surjit Singh for grant of interim bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
None for applicant- accused.

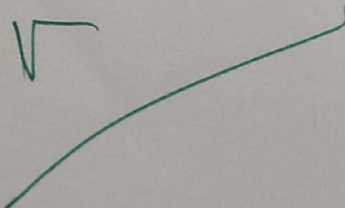
Despite repeated calls, none has appeared on behalf of the applicant-accused.

Perusal of record shows that the application under consideration was filed on 30.03.2020.

Ld. Counsel for applicant-accused has been seeking adjournment on this application on each and every date fixed.

As per the application, the offences alleged against the applicant-accused are under Section 367/377 IPC and Section 4 of the POCSO Act.

**In view of minutes of meetings dated 18.04.2020,**



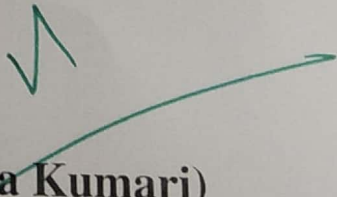
Contd/-

28.03.2020, 07.04.2020 and 18.05.2020 of the High Powered Committee of Hon'ble High Court of Delhi, the offence falling under Section 4 of the Pocso Act should not be considered under the criteria provided by Hon'ble HPC for grant of interim bail in view of pandemic COVI-19 situation.

Despite repeated calls today, none has appeared on behalf of the applicant-accused.

The interim bail application moved on behalf of the applicant-accused Surjit Singh is, therefore, dismissed for non-prosecution.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

FIR No.: 774/2019  
PS : Nangloi  
U/s : 326/307/506 IPC  
State Vs. Salman @ Rijwan

26.05.2020

First Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Salman @ Rijwan.

Present: Ms. Promila Singh, Ld. Addl. PP for the State  
Shri Dan Bahaduar Yadav, Ld Counsel for applicant-accused Salman @ Rijwan.

Reply filed on behalf of the IO.

Ld. Counsel for applicant-accused submits that he wants to withdraw the instant bail application with liberty to file afresh.

Statement of Ld. Counsel for applicant-accused has been recorded separately to this effect.

In view of the statement of Ld. Counsel for the applicant-accused Salman @ Rijwan, the bail application filed on behalf of the applicant-accused Salman @ Rijwan is dismissed as not pressed with liberty to file fresh application.

*(Dasti Adus)*

*(Vrinda Kumari)*  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/

26.05.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**FIR No.: 774/2019**

**PS : Nangloi**

**U/s : 326/307/506 IPC**

**State Vs. Salman @ Rijwan**

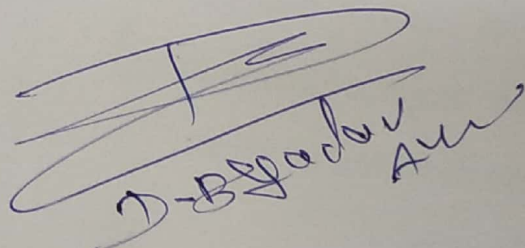
**26.05.2020**

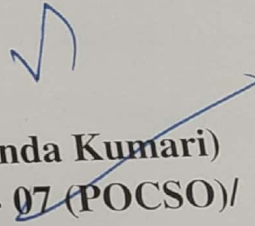
**Statement of Shri Dan Bahaduar Yadav, Advocate, Enrolment No. D-748/97 (R),  
Chamber No. K-65, Tis Hazari, Ld. Counsel for the Applicant-accused.**

**AT BAR**

I have the instructions of the applicant-accused Salman @ Rijwan to make the following statement. The present bail application may be disposed of as not pressed with liberty to file afresh appropriate application.

**RO&AC**

  
D-Bahaduar  
Am

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/

**26.05.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**FIR No.: 103/2020**  
**PS : Moti Nagar**  
**U/s : 33 of Delhi Excise Act**  
**State Vs. (1) Tejpal Singh**  
**(2) Laxman Singh Goswami**  
**Bail Application No. 651 & 652**

**26.05.2020**

**First Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicants-accused Tejpal Singh and Laxman Singh Goswami.**

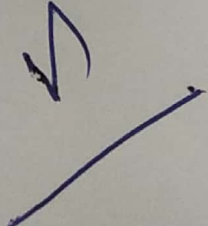
Present: Ms. Promila Singh, Ld. Addl. P P for the State  
None for applicants- accused.

Reply of the IO is already on record.

Despite repeated calls, none has appeared on behalf of the applicants-accused Tejpal Singh and Laxman Singh Goswami.

Perusal of record shows that Ld. Counsel for applicants-accused has appeared only on 27.02.2020. Thereafter, the case was listed for 20.04.2020 but none appeared on behalf of the applicants-accused. However, in the interest of justice, interim Order dated 27.02.2020 was extended.

None appeared on 01.05.2020 either despite repeated calls.



Contd/-

--2--

Even today neither of the applicants have appeared in the Court.

Let a report be called from the IO who shall state whether or not the applicants-accused joined the investigation as directed vide Order dated 27.02.2020. He shall also report about the whereabouts of the accused persons.

Let this report be called for 28.05.2020.



(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

(20)

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

FIR No.: 399/2019  
PS : Moti Nagar  
U/s : 376DA/366A/354A IPC &  
Sections 6 & 8 of POCSO Act  
State Vs. Ankit Choudhary

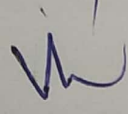
26.05.2020

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Ankit Choudhary.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Prashant Yadav, Ld Counsel for applicant- accused.

IO has not submitted any report regarding service of the Complainant.

Let IO be summoned for 27.05.2020 who shall file a detailed report regarding steps taken by him for service of the Complainant/Victim and reasons for non service of the Complainant/Victim or anyone on her behalf.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

FIR No.: 140/2019  
PS : Punjabi Bagh  
U/s : 392/397/34 IPC  
State Vs. Aashish Pandey

26.05.2020

Third Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Aashish Pandey for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
Shri Mahesh Patel, Ld Counsel for applicant- accused.

An opportunity has been sought <sup>by Ld C</sup> for placing on record the copy of the Orders dated 13.04.2020, 15.04.2020 as well as copy of charge framed against the applicant-accused.

Report of the IO be <sup>also</sup> called for 27.05.2020.

(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
VACATION JUDGE  
WEST/THC/Delhi/  
26.05.2020